

Registration of gold ornament Exporters

*735. SHRI VIJAY KUMAR MALHOTRA: Will the Minister of FINANCE be pleased to state:

(a) by how much has the price of gold fallen since February 28, 1978 and whether Government have made arrangement for free sale of gold;

(b) what steps have been taken to promote the export of gold ornaments and how goldsmiths will be able to assess the needs of foreign importers and buyers of gold ornaments; and

(c) is there any scheme of registration of gold ornament exporters and will the Government provide any financial assistance for export promotion of gold ornaments ?

THE MINISTER OF FINANCE (SHRI H. M. PATEL): (a) The price of gold, which according to the press reports was Rs. 695 per 10 grammes on 28-2-78, declined by Rs. 40 within an hour of the announcement of the Budget proposals and gradually came down to Rs. 635 on 5-3-78. The price has now gone up to Rs. 683 on 11-4-78. The scheme for sale of gold is being finalised and will be announced soon.

(b) and (c): The simplified scheme for encouragement of export of gold ornaments by allowing importation of gold or sale of gold from Government stocks is being finalised. The needs of foreign importers and buyers of gold ornaments are assessed by the Gem & Jewellery Export Promotion Council. The Council also provides necessary guidance to the exporters. Such exporters have to get themselves registered with the Council.

Recommendations of Morarka Committee on L.I.C.

*736. SHRI BALWANT SINGH RAMOOWALIA: Will the Minister of FINANCE be pleased to state:

(a) how many recommendations of Morarka Committee on L.I.C. have been accepted and implemented by the Government or by L.I.C. management; and

(b) which recommendations were rejected and which were accepted and if rejected, why ?

THE MINISTER OF FINANCE (SHRI H. M. PATEL): (a) and (b): A statement setting out the conclusions and recommendations of the Morarka

Committee which had been processed by 30-6-1974, and Government's decisions thereon, was laid before the House on 4-9-1974 in implementation of the assurance given in the answers to questions No. 9279 and 81 for 12-5-1969 and 21-7-1969 respectively. A statement setting out the conclusions and recommendations of the Committee which were processed subsequently, and Government's decisions thereon, is laid on the table of the House. (Placed in Library. See No. LT 2097/78).

The decisions bear on improvement in the working of the LIC in several spheres and at various levels, and the LIC is engaged in the necessary continuing exercise for effecting improvement.

आयकर मामलों में समझौते हेतु आवेदन पत्र

*737. श्री हुकम चन्द कछवाय: क्या वित्त मंत्री यह बताने की कृपा करेंगे कि:

(क) राज्य वार कितनी पार्टियों ने गत 20 वर्ष अथवा अधिक अवधि से विचाराधीन आयकर मामलों में बकाया राशियों को कम करने के लिये सरकार को समझौते हेतु आवेदन पत्र दिये हुए हैं;

(ख) उपरोक्त भाग (क) में निर्देशित अवधि से विचाराधीन मामलों के बारे में आय-कर आयुक्तों तथा कुछ पार्टियों के सुझावों को मानने के बारे में सरकार को क्या दिक्कतें आ रही हैं और क्या सरकार का विचार व्यापार सहित उनकी सारी सम्पत्ति को कुर्की द्वारा बकाया आय-कर की वसूली करके ही मामलों को निपटाने का है; और

(ग) यदि हां, तो क्या सरकार का विचार इन मामलों पर सहानुभूतिपूर्वक विचार करने का है ?

वित्त मंत्रालय में राज्य मंत्री (श्री जुलफिकारजल्ल) (क) पूरी सूचना उपलब्ध नहीं है, लेकिन तीन निर्धारितियों (पार्टियों) की तरफ 20 वर्ष अथवा उससे अधिक समय से बकाया पड़ी आयकर की को कम करने के प्रस्ताव अभी केन्द्रीय प्रत्यक्ष